



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

Order No. RO/NRO/1455/2026

BEFORE THE RECOVERY OFFICER  
SECURITIES AND EXCHANGE BOARD OF INDIA  
NORTHERN REGIONAL OFFICE, NEW DELHI

Recovery Certificate No. 2823 of 2020

- |  |                   |
|--|-------------------|
| 1. Rich Infra Developers India Limited | (PAN: AAFCR3888R) |
| 2. Harvinder Pal Singh                 | (PAN: ABPPS4178P) |
| 3. Gurpreet Singh Sidhu                | (PAN: ATAPS7417G) |
| 4. Parampreet Singh Sidhu              | (PAN: BCWPS1318C) |
| 5. Baljinder Preet Singh               | (PAN: BBJPS5825E) |

Order under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the SEBI Act, 1992

1. Recovery proceedings have been initiated against **Rich Infra Developers India Limited (AAFCR3888R)** and its directors namely **Harvinder Pal Singh (ABPPS4178P)**, **Gurpreet Singh Sidhu (ATAPS7417G)**, **Parampreet Singh Sidhu (BCWPS1318C)** and **Baljinder Preet Singh (BBJPS5825E)** ['Defaulters'], for failure to pay a sum of **Rs. 58,45,00,000 /- (Rupees Fifty-Eight Crore Forty-Five Lakh)** with returns due to investors, along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum payable in respect of Certificate No. 2823 of 2020 dated February 05, 2020 drawn up by the Recovery Officer, Northern Regional Office.
2. Notice of Demand dated February 05, 2020 was issued by the Recovery Officer to the defaulters demanding payment of the said sum along with returns, interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The Recovery Officer has attached various bank, Demat accounts and mutual fund portfolio of the defaulters in execution of the said notice and sent copies of the attachment notice to the defaulters. The defaulters have failed to pay the said dues nor responded to the notices. The banks have informed that, the funds available in the bank accounts are already attached by various agencies as well as by the banks.



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“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



3. It is learnt that the defaulter is in possession of the below mentioned properties and it is also felt that they may dispose or transfer or alienate the assets with a view to obstruct or delay the recovery proceedings, which needs to be prevented immediately by attaching the said assets.
4. In view of the above, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the SEBI Act, 1992, the defaulters are hereby prohibited from disposing, transferring, alienating, or charging in respect of the following properties attached:

(a) All the immovable properties held by the defaulter as mentioned below:

S. No.	Address of Property	Area	Description/Details of Properties
1	Sabkund Village, Katol Taluka, Nagpur District, Maharashtra State - 441103.	1 Acre	Agricultural Land

5. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties mentioned above, which stands attached in execution of Recovery Certificate.
6. The defaulter(s) are also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter(s) and charges, if any, thereon in the format prescribed at **Annexure -B**, duly certified by the Board of Directors along with original title deeds pertaining to the aforementioned properties, within two weeks from the date of this order at SEBI, Northern Regional Office, New Delhi."
7. This order shall be served on the defaulter and
- i. The Inspector General of Registration of all the States and Union Territories; and





Continuation Sheet

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- ii. The concerned Tehsildars, District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located.

with a direction not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

Given under my hand and seal at New Delhi this 18<sup>th</sup> of May, 2026.

SEAL



— Signed

**RECOVERY OFFICER**

राजन कुमार / Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi

**ANNEXURE- A**

Sl. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market	Value Details of building, fitting, crop, timber, fixtures, standing livestock etc.	Details of encumbrance if any
1.	District					
	Sub-Division					
	Block					
	Village					
	Khasra/ Mouza					
	Khata No.					
	Plot No.					
	Boundaries					
	Extent of land					
2.						
3.						
4.						
5.						

